

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Original Application No.469/2003.
this the day of 10.10.2003.

HON'BLE MR. R.K. UPADHAYAYA, MEMBER (A).

Ajai Kumar, aged about 45 years,
Son of Late Shri Guljari Lal,
Resident of-100 Pani Purwa,
Railwayganj, Near Dulare Lal ,
School, District-Hardoi.

...Applicant.
By Advocate:-Shri Praveen Kumar.

Versus.

Union of India, through,
The General Manager, Northern Railway,
Baroda House, New Delhi.

2.The Divisional Railway Manager,
Northern Railway, Moradabad.

...REspondents.
By Adovocate:-Shri N.K.Agrawal.

O R D E R (ORAL)

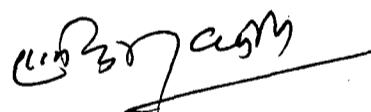
BY MR. R.K. UPADHAYAYA, MEMBER (A).

The present O.A. has been filed by the applicant challenging his transfer from Moradabad to Delhi Division as per order dated 16.9.2003 (Annexure-1). Learned Counsel for applicant stated that against the order of transfer the applicant has filed a representation which is still pending for consideration before the respondents. It is further stated by the Learned Counsel for applicant that the applicant has not been relieved sofar.

2. In view of the fact as stated by the Learned Counsel for applicant, interest of justice will be served by disposing ~~of~~ this O.A. at this stage with-out ~~waiting~~ reply from the respondents by issuing the following directions:-

- (i). The applicant had made a representation sent on 29.9.2003. He may also send a copy of this O.A. as supplementary representation. If the representation already made has not been decided by the respondent No.1 the same be decided within one ~~week~~ ^{month} from the date of receipt of the copy of this order alongwith the copy of the O.A. by passing a reasoned and speaking order.
- (ii). The applicant be communicated of the decision taken by the respondents.
- (iii). Till the disposal of representation he may not be relieved if not already relieved.

3. With the above directions the O.A. is disposed of at admission stage itself with-out any order as to costs.


MEMBER (A).

Dated:-10.10.2003.
Lucknow.
Ak/-